MINISTRY OF FINANCE
(Department of Revenue)

NOTIFICATION

New Delhi, the 24th September, 2014

G.S.R. 684(E).—In pursuance of the provisions of sub-clause (vi) of clause (sa) of sub-section (1) of Section 2 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby notifies that any person carrying on the business, either on its own behalf or on behalf of other reporting entities, of storing, safeguarding and retrieving the records of the documents mentioned in clause (e) of sub-section (1) of Section 12 of the said Act and the rules made thereunder shall be deemed to be a person carrying on designated business or profession.

B. K. NASKAR, Under Secy.